

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 3040
ANSWERED ON 04TH AUGUST, 2022**

LIFE SPAN OF VEHICLES

**3040. SHRI SUMEDHANAND SARASWATI:
SHRIMATI RANJEETA KOLI:**

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has any data regarding the total number of two wheelers and four wheelers registered in the country at present;**
- (b) if so, the details thereof, petrol, diesel and electric vehicle-wise;**
- (c) whether the Government has fixed any timelimit for life-span of such vehicles;**
- (d) if so, the details thereof; and**
- (e) whether the Government proposes to ban vehicles older than a certain specified life span and if so, the details thereof?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) Total Number of Registered Vehicles in the Country Fuel Wise and Category wise as per centralized data base – VAHAN as on 03-08-2022 are as follows:

Fuel	Vehicle Category	
	Two Wheeler	Four Wheeler and above
Diesel	1,29,537	3,87,94,749
Petrol	21,18,61,387	3,01,93,332
Electric	5,44,643	54,252
Others	2,95,245	18,47,539
Grand Total	21,28,30,812	7,08,89,872

Note:- Others include vehicles with fuel type of CNG, Ethanol, Fuel cell Hydrogen, LNG, LPG, Solar, Methanol etc.

(c) and (d) Ministry of Road Transport and Highways has issued GSR 177(E) dated 12.03.2021 which proposes for Non-Renewal of Certificate of registration of Government Vehicles after the lapse of fifteen years.

(e) The Hon'ble National Green Tribunal (NGT), Delhi, vide its order dated 26-11-2014 passed in O.A. No. 21 of 2014 Vardhaman Kaushik & Ors V/s UOI & Ors, has banned all vehicles that are more than 15 years of age to ply in NCT of Delhi and vide its order dated 07.04.2015 passed in O.A. No. 21 of 2014 Vardhaman Kaushik & Ors V/s UOI, directed that all diesel vehicles (heavy or light) which are more than 10 years old, will not be permitted on the roads of NCR, Delhi. Petrol vehicles which are more than 15 years old and diesel vehicles that are more than 10 years old shall not be registered in the NCR, Delhi. Further, the Hon'ble Supreme Court in WP No 13029/1985 (M.C Mehta vs. UOI), vide its order dated 29.10.2018, directed that all the diesel vehicles more than 10 years old and petrol vehicles more than 15 years old shall not ply in terms of the order of the National Green Tribunal dated 07.04.2015.
